Seventeenth Series, Vol. XXIII No.13

Wednesday, March 15, 2023
Phalguna 24, 1944 (Saka)

LOK SABHA DEBATES

(Original Version)

Eleventh Session

(Seventeenth Lok Sabha)

सत्यमेव जयते

(Vol. XXIII contains Nos.11 to 20)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Vinay Kumar Mohan

Joint Secretary

Jai Mukesh Shukla

Director

Narad Prasad Kimothi

Sunita Thapliyal

Joint Director

Meenakshi Rawat

Kamala Subramanian

Editor

© 2023 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Seventeenth Series, Vol. XXIII, Eleventh Session, 2023/1944 (Saka)
No. 13, Wednesday, March 15, 2023/ Phalguna 24, 1944 (Saka)

S U B J E C T	P A G E S
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 201 to 220	11-81
Unstarred Question Nos. 2301 to 2350	82-705

PAPERS LAID ON THE TABLE 706-712

JOINT COMMITTEE ON THE MULTI-STATE CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2022

(i) Report 713

(ii) Evidence 713

STATEMENTS BY MINISTERS 714-715

(i) Status of implementation of the recommendations / observations contained in the 113th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2022-2023) pertaining to the Department of Administrative Reforms and Public Grievances and Department of Pension and Pensioners' Welfare, Ministry of Personnel, Public Grievances and Pensions

Dr. Jitendra Singh 714

(ii) Status of implementation of the recommendations contained in the 170th Report of the Standing Committee on Commerce on 'Implementation of Districts as Export Hubs (DEHs) including One District One Product (ODOP) Initiatives' pertaining to the Ministry of Commerce and Industry

Shri Som Parkash 715

MOTION RE: 41st REPORT OF THE BUSINESS ADVISORY COMMITTEE 716

INTER-SERVICES ORGANISATIONS (COMMAND, CONTROL AND DISCIPLINE) BILL, 2023 717-718

MATTERS UNDER RULE 377 719-742

(i) Regarding restoration of operation of Okha-Dehradun train service to pre-covid period

Shri Mohanbhai Kundariya 719-720

(ii) Need to depict the images of Pandit Ram Prasad Bismil, Thakur Roshan Singh and Ashfaq Ulla Khan at Shahjahanpur Railway Station

Shri Arun Kumar Sagar 721

(iii) Regarding implementation of Ayushman Bharat Yojana

Dr. Dhal Singh Bisen 722

(iv) Need to provide insurance cover to the crops produced by farmers against natural calamities including 'frost' in Rajasthan under Fasal Bima Yojana

Shri Sumedhanand Saraswati 723

(v) Need to upgrade district hospital in Ashoknagar district headquarters to Medical college and establish an AIIMS in Guna district headquarters

Shri Krishnapalsingh Yadav 724

(vi) Regarding establishment of a Sainik School in Godda/Deoghar

Dr. Nishikant Dubey 725

(vii) Need to set up an AIIMS in Mahoba, Uttar Pradesh

Kunwar Pushpendra Singh Chandel 726

(viii) Regarding establishment of an Indian Agriculture Research Centre or Agriculture University in Ganganagar Parliamentary Constituency
Shri Nihal Chand Chouhan 727

(ix) Regarding concessional toll for the media persons at Raiganj toll plaza
Sushri Debasree Chaudhuri 728

(x) Regarding inclusion of traditional craft in the educational syllabus
Shri Vivek Narayan Shejwalkar 728

(xi) Need to provide better railway connectivity to Malda Town Railway Station in West Bengal
Shri Khagen Murmu 729

(xii) Regarding effective 4G Network in the country
Shri Ravi Kishan 730

(xiii) Regarding construction of a Railway Underpass at Wadakkanchery, Kerala
Kumari Ramya Haridas 731

(xiv) Regarding review of airfare for critical patients availing passenger aircraft for evacuation
Shri Kuldeep Rai Sharma 732

(xv) Regarding reported violence against Christian minority
Adv. Dean Kuriakose 733

(xvi) Need to increase efficiency of Ports
Dr. Kalanidhi Veeraswamy 734

(xvii)	Need to release funds for payment of wages to workers under Mahatma Gandhi National Rural Employment Guarantee Scheme in West Bengal **Shrimati Sajda Ahmed**	735
(xviii)	Need to establish ‘SC/ST/OBC Welfare and Grievance Redressal Committees’ in higher educational institutions **Shrimati Aparupa Poddar**	736
(xix)	Regarding sanction of an ECHS referral Hospital in Ongole, Prakasam district, Andhra Pradesh **Shri Magunta Sreenivasulu Reddy**	737
(xx)	Regarding protection of vulnerable coastal regions **Shri Bellana Chandra Sekhar**	738
(xxi)	Need to increase wages and work days under the MGNREGS **Shri Kaushlendra Kumar**	739
(xxii)	Regarding augmentation of guaranteed wage employment under the MGNREGA Scheme **Shri K. Navaskani**	740
(xxiii)	Regarding filing of Annual Return under the Goods and Services Tax **Shri Jayadev Galla**	741
(xxiv)	Regarding revision of Pension of BSNL employees **Shri P.R. Natarajan**	742

***ANNEXURE – I**

Member-wise Index to Starred Questions 728

Member-wise Index to Unstarred Questions 729-735

***ANNEXURE – II**

Ministry-wise Index to Starred Questions 736

Ministry-wise Index to Unstarred Questions 737

* Available in Master copy of Debate, placed in Library.

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Wednesday, March 15, 2023/ Phalguna 24, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

माननीय अध्यक्ष : प्रश्न काल, प्रश्न संख्या 201

श्री सी.पी. जोशी जी।

… (व्यवधान)

11.00 hrs

At this stage, Adv. A. M. Ariff, Shri T. N. Prathapan, Shrimati Kavitha Malothu and some other hon. Members came and stood on the floor near the Table.

… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैं आपसे आग्रह करूंगा कि यह सदन चर्चा और संवाद के लिए है। हम यहां पर नीतियों की बात करें, पॉलिसी की बात करें, अच्छी चर्चा हो, जन कल्याण की चर्चा हो, यह सदन इसके लिए बना है।

… (व्यवधान)

माननीय अध्यक्ष : मेरा आपसे आग्रह है कि अगर हम जनता का कल्याण करना चाहते हैं और इस सदन को लोकतंत्र का मंदिर मानते हैं तो मैं आपसे आग्रह करूंगा कि कम से कम सदन पर टिप्पणी न करें। यह आपका लोकतंत्र का मंदिर है और हम सबकी आस्था का केन्द्र है। आपको प्रयास करना चाहिए कि सदन के अंदर और सदन के बाहर कभी भी संसद के ऊपर टिप्पणी करना उचित नहीं है।

… (व्यवधान)

माननीय अध्यक्ष: मैं माननीय सदस्यों से फिर से आग्रह कर रहा हूं, यह सदन चर्चा, नीतियों और पॉलिसी पर चर्चा के लिए है। आप नीतियों पर बात करें, पॉलिसी पर बात करें और मुद्दों पर बात करें। इस तरीके से तख्तियां लाना उचित नहीं है। मैं आपसे फिर आग्रह कर रहा हूं, चेतावनी दे रहा हूं, यह सदन तख्तियां लाने के लिए नहीं है, यह सदन मुद्दों पर चर्चा के लिए है।

… (व्यवधान)

माननीय अध्यक्ष: आप सब अपनी-अपनी सीट्स पर जाइए। मैं आपको बोलने के लिए पर्याप्त समय और अवसर दूंगा। यह गलत तरीका है। मैं आपसे आग्रहपूर्वक कह रहा हूं कि सदन में कभी भी तख्तियां और नारेबाजी अलाऊ नहीं है।

… (व्यवधान)

माननीय अध्यक्ष : श्री पीयूष गोयल जी।

… (व्यवधान)

वाणिज्य और उद्योग मंत्री; उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री तथा वस्त्र मंत्री (श्री पीयूष गोयल): अध्यक्ष जी, यह बहुत गंभीर विषय है। … (व्यवधान) इनके ऊपर सख्त से सख्त कार्रवाई होनी चाहिए। … (व्यवधान) एक सदन का मेंबर विदेश में जाकर भारत के सदन का अपमान करता है और पार्लियामेंट का अपमान करता है। … (व्यवधान) वह जब तक माफी नहीं मांगते तब तक इन सभी के ऊपर जिम्मेदारी आरोपित की जाए। अगर इनको कोई अपमान नहीं लगता है और ये इस प्रकार का व्यवहार करते हैं तो मेरा मानना है कि जो तख्तियां लाए हैं, उनको सस्पेंड किया जाए। … (व्यवधान)

माननीय अध्यक्ष : यह सदन है। तख्तियां और नारेबाजी करने का अधिकार लोकतंत्र में सदन के बाहर है। भारत दुनिया का सबसे बड़ा लोकतंत्र है। आप देश को क्या संदेश देना चाहते हैं? क्या यह आपके लिए उचित है और क्या मेंबर्स का यह कंडक्ट उचित है? प्लीज, माननीय सदस्यगण, आप सब अपनी-अपनी सीट्स पर जाकर बैठें।

… (व्यवधान)

माननीय अध्यक्ष : सदन की कार्यवाही दो बजे तक के लिए स्थगित की जाती है।

… (व्यवधान)

*WRITTEN ANSWERS TO QUESTIONS

(Starred Question Nos. 201 to 220
Unstarred Question Nos. 2301 to 2350)
(Page No. 11 to 705)

11.04 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

---

*Available in Master copy of Debate, placed in Library.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Bhartruhari Mahtab *in the Chair*)

… (व्यवधान)

14.0½ hrs

At this stage Shri S. Venkatesan, Shri Ravneet Singh, Shri B. Manickam Tagore and some other hon. Members came and stood on the floor near the Table.

… (व्यवधान)

14.02 hrs

PAPERS LAID ON THE TABLE

HON. CHAIRPERSON: Now, Papers to be laid on the Table.

Item No. 2, Shri Danve Raosaheb Dadarao.

… (*Interruptions*)

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): माननीय सभापति जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सिंगरेनी कोलियरीज कंपनी लिमिटेड, कोथागुडम के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) सिंगरेनी कोलियरीज कंपनी लिमिटेड, कोथागुडम का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) कोयला मंत्रालय की वर्ष 2023-2024 की निर्गत-परिणामी अनुश्रवण रूपरेखा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9117/17/23]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, on behalf of Shrimati Anupriya Singh Patel, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2021-2022.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9118/17/23]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2021-2022, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2021-2022.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9119/17/23]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section 3 of Section 19 of the Foreign Trade (Development & Regulation) Act, 1992:-

(i) S.O.383(E) published in Gazette of India dated 24th January, 2023, notifying certain amendments in import policy condition of Urea [Exim Code 31021000] in the ITC (HS) 2022, Schedule-I (Import Policy).

(ii) S.O.678(E) published in Gazette of India dated 14th February, 2023, notifying certain amendments in import policy and policy condition of ITC (HS) Code 080280 of Chapter-08 and ITC (HS) Code 2106 90 30 of Chapter-21 of ITC (HS), 2022, Schedule-I (Import Policy).

(iii) S.O.796(E) published in Gazette of India dated 21st February, 2023, notifying certain amendments in import policy condition of Cashew Kernels (broken/whole).

(iv) S.O.679(E) published in Gazette of India dated 14th February, 2023, notifying certain amendments in Export Policy of Biomass.

[Placed in Library, See No. LT 9120/17/23]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKARAM JARDOSH): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9121/17/23]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2020- 2021.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9122/17/23]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, New Delhi, for the year 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, New Delhi, for the year 2020-2021.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9123/17/23]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2020-2021.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9124/17/23]

(9) A copy of the Notification No. S.O.6172(E) (Hindi and English Versions) published in Gazette of India dated 30th December, 2022 making certain amendments in the Notification No. S.O.5421(E) dated 27th December, 2021 under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

[Placed in Library, See No. LT 9125/17/23]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding review by the Government of the working of the National Industrial Corridor Development Corporation, New Delhi, for the year 2021-2022.

(ii) Annual Report of the National Industrial Corridor Development Corporation, New Delhi, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9126/17/23]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Sir, I beg to lay on the Table a copy of Output-Outcome Monitoring Framework (Hindi and English versions) for the Scheme of the Department of Telecommunications, Ministry of Communications for the year 2023-2024.

[Placed in Library, See No. LT 9127/17/23]

… (*Interruptions*)

14.02½ hrs

JOINT COMMITTEE ON THE MULTI-STATE CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2022

(i) Report

श्री सी.पी. जोशी (चित्तौड़गढ़): माननीय सभापति जी, मैं बहुराज्य सहकारी सोसाइटी (संशोधन) विधेयक, 2022 संबंधी संयुक्त समिति का प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

… (व्यवधान)

(ii) Evidence

श्री सी.पी. जोशी: माननीय सभापति जी, मैं बहुराज्य सहकारी सोसाइटी (संशोधन) विधेयक, 2022 संबंधी संयुक्त समिति के साक्ष्य का अभिलेख सभा पटल पर रखता हूं।

… (व्यवधान)

<u>14.03 hrs</u>

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations/observations contained in the 113th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2022-2023) pertaining to the Department of Administrative Reforms and Public Grievances and Department of Pension and Pensioners' Welfare, Ministry of Personnel, Public Grievances and Pensions*

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY, MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I beg to lay a statement regarding the status of implementation of the recommendations/observations contained in the 113th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2022-2023) pertaining to the Department of Administrative Reforms and Public Grievances and Department of Pension and Pensioners' Welfare, Ministry of Personnel, Public Grievances and Pensions

---

… (Interruptions)

* Laid on the Table and also placed in Library. See No. LT 9115/17/23

14.03½ hrs

(ii) Status of implementation of the recommendations contained in the 170th Report of the Standing Committee on Commerce on 'Implementation of Districts as Export Hubs (DEHs) including One District One Product (ODOP) Initiatives' pertaining to the Ministry of Commerce and Industry*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, on behalf of Shrimati Anupriya Singh Patel, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 170th Report of the Standing Committee on Commerce on 'Implementation of Districts as Export Hubs (DEHs) including One District One Product (ODOP) Initiatives' pertaining to the Ministry of Commerce and Industry

---

… (Interruptions)

* Laid on the Table and also placed in Library. See No. LT 9116/17/23

<u>14.04 hrs</u>

MOTION RE: 41st REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Pralhad Joshi, I beg to move the following:-

> "That this House do agree with the Forty-First Report of the Business Advisory Committee presented to the House on 14th March, 2023."

… (व्यवधान)

माननीय सभापति : प्रश्न यह है:

> "कि यह सभा 14 मार्च, 2023 को सभा को प्रस्तुत कार्य मंत्रणा समिति के 41वें प्रतिवेदन से सहमत है।"

(<u>प्रस्ताव स्वीकृत हुआ।</u>)

… (व्यवधान)

14.05 hrs

INTER-SERVICES ORGANISATIONS (COMMAND, CONTROL AND DISCIPLINE) BILL, 2023*

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADV. AJAY BHATT): Sir, on behalf of Shri Rajnath Singh, I beg to move for leave to introduce a Bill to empower the Commander-in-Chief or the Officer-in-Command of Inter-services Organisations in respect of service personnel who are subject to the Air Force Act, 1950, the Army Act, 1950 and the Navy Act, 1957, who are serving under or attached to his command, for the maintenance of discipline and proper discharge of their duties, and for matters connected therewith or incidental thereto. … (*Interruptions*)

माननीय सभापति : प्रश्न यह है:

> "कि सेना कार्मिक, जिनको वायु सेना अधिनियम, 1950, सेना अधिनियम, 1950 और नौसेना अधिनियम, 1957 लागू होता है, जो अनुशासन बनाए रखने और अपने कर्तव्यों के निर्वहन के लिए अपनी कमान के अधीन सेवा कर रहे हैं या उससे संलग्न हैं, के संबंध में अंतर-सेना संगठनों के चीफ कमांडर या कमांड आफिसर को सशक्त करने के लिए और उससे संलग्न या आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर: स्थापित करने की अनुमति प्रदान की जाए।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

… (व्यवधान)

* Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 15.03.2023

ADV. AJAY BHATT: Sir, I introduce the Bill.

माननीय सभापति : मेरा आप सभी से निवेदन है। आपके बारे में कुछ कहना है, सभी को बताना है और पूरे हाउस को भी बताना है कि हम विधि-विधान कार्य करने के लिए बैठे हैं।

… (व्यवधान)

माननीय सभापति : लेजिस्लेटिव बिजनेस ट्रांजैक्ट करने के लिए यह पार्लियामेंट है। इस सिलसिले में मेरा आप सभी से निवेदन है कि हाउस में ऑर्डर लाने के लिए सिर्फ चेयर ही एकमात्र व्यवस्था नहीं है, बल्कि हर-एक मेंबर को भी यह काम करने की आवश्यकता है।

… (व्यवधान)

HON. CHAIRPERSON: Hon. Members, hon. Speaker has received notices of Adjournment Motion from some Members on different issues. Hon. Speaker has disallowed all the notices of Adjournment Motion.

… (*Interruptions*)

14.06 hrs

MATTERS UNDER RULE 377*

HON. CHAIRPERSON: There are a large number of hon. Members who want to submit their matters under Rule 377. I will request all the hon. Members to lay their matters under Rule 377 on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over the text of the matters at the Table of the House immediately. Only those matters shall be treated as laid for which text of the matters has been received at the Table within the stipulated time and the rest will be treated as lapsed.

… (*Interruptions*)

(i) Regarding restoration of operation of Okha-Dehradun train service to pre-covid period

श्री मोहनभाई कुंडारिया (राजकोट): मैं माननीय रेल मंत्री जी का ध्यान एक अति महत्वपूर्ण निम्नलिखित विषय की ओर आकर्षित करता हूँ।

ओखा-देहरादून एक्सप्रेस कोविड से पहले सप्ताह में दो बार, अधिक भार क्षमता के साथ संचालित हुआ करती थी। लेकिन अब कोविड के पश्चात इस ट्रेन का संचालन सप्ताह में एक बार किया गया है जिस कारण हरिद्वार और ऋषिकेश जाने वाले सौराष्ट्र के तीर्थयात्रियों को भारी परेशानी हो रही है।

इस ट्रेन को पूर्ववत रूप से संचालित करने के साथ सप्ताह में तीन बार संचालित करने के लिए जन प्रतिनिधियों द्वारा प्रस्तुत आवेदनों की अनदेखी नहीं की जानी चाहिए।

---

* Treated as laid on the Table

अत: मैं माननीय रेल मंत्री जी से अनुरोध करता हूँ कि जनहित में इस ट्रेन को पूर्ववत रूप से संचालित करते हुए सप्ताह में तीन बार संचालित करने हेतु शीघ्र अनुमोदन प्रदान करें।

(ii) Need to depict the images of Pandit Ram Prasad Bismil, Thakur Roshan Singh and Ashfaq Ulla Khan at the Shahjahanpur Railway Station

श्री अरूण कुमार सागर (शाहजहाँपुर): उत्तर प्रदेश राज्य के लोकसभा क्षेत्र शाहजहांपुर को शहीदों की नगरी के नाम से भी जाना जाता है। शाहजहांपुर संसदीय क्षेत्र भारतीय स्वतंत्रता संग्राम सेनानी पंडित राम प्रसाद बिस्मिल, ठाकुर रोशन सिंह और अशफाक उल्ला खान की जन्मस्थली है तथा इन वीर सपूतों ने देश को गुलामी की जंजीरों से आजादी दिलाने में अहम भूमिका निभाई थी। भारतीय स्वतंत्रता संग्राम ऐसे क्रांतिकारी के कारनामों से भरा हुआ है, जिन्होंने अपनी चिंगारी से युवाओं को रोशन किया है और क्रांति तथा जग चेतन जगा कर देश को एक नई दिशा दी है।

आज रेल परिवहन देश का एक महत्वपूर्ण साधन है। देश के एक कोने से लेकर दूसरे कोने तक जाने हेतु लोग रेल की मदद लेते हैं। देश के अलग-अलग राज्यों में कुछ ऐसे रेलवे स्टेशन भी हैं, जिनके नाम क्रांतिकारी या स्वतंत्रता सेनानियों के नाम पर रखे गए हैं । दरअसल, देश की आजादी में कई लोगों ने अपना अभूतपूर्व योगदान दिया, लेकिन फिर भी लोग इनके बारे में कम जानते हैं। यह हम सभी के लिए प्रसन्नता की बात है कि हमारे देश के रेलवे स्टेशन ऐसे ही सेनानियों व उनके त्याग को हमेशा जिंदा रखने में मदद करते हैं।

मेरा अनुरोध है कि देश की 75वीं वर्षगांठ और अमृत महोत्सव के शुभ अवसर पर शाहजहांपुर संसदीय क्षेत्र के स्वतंत्रता संग्राम सेनानी पंडित रामप्रसाद बिस्मिल, ठाकुर रोशन सिंह और अशफाक उल्ला खान की स्मृति और सम्मान में शाहजहांपुर रेलवे स्टेशन पर इन सभी को उनकी चित्रकारिता से संयोजित करवा कर संदेह कारण सौंदर्यीकरण किए जाने हेतु समुचित कार्यवाही की जाए।

(iii) Regarding implementation of Ayushman Bharat Yojana

डॉ. ढालसिंह बिसेन (बालाघाट): भारत सरकार द्वारा आयुष्मान भारत प्रधानमंत्री जन आरोग्य योजना के तहत निर्धन-गरीब-वंचित वर्ग के लोगों को 5 लाख रूपये तक का इलाज करने के लिए सारी चिकित्सा सुविधा उपलब्ध करा रही है एवं उसका भार सरकार उठा रहीं है किन्तु NHA की रिपोर्ट के अनुसार आयुष्मान भारत योजना से संबद्ध करीब 7500 अस्पतालों ने संबद्धता के बाद से आज तक एक भी मरीज भर्ती नहीं किया है। जो अस्पताल इलाज करते हैं उन्हे भुगतान न मिलने के कारण योजना का पूरा लाभ हितग्राहियों को नहीं मिल पा रहा है। संबधित अस्पतालों की इस लापरवाही के कारण अनेक मरीज इलाज के लिए परेशान होते हैं तथा उन्हें अतिरिक्त आर्थिक बोझ भी सहन करना पड़ता है। जो अस्पताल इलाज करते हैं उन्हें भुगतान नहीं होता। भारत सरकार द्वारा भुगतान कर दिया जाता है, किन्तु राज्य सरकारों द्वारा इन अस्पतालों को भुगतान नहीं किया जाता । मेरा अनुरोध है कि ऐसे अस्पताल जिन्होंने आज तक एक भी मरीज को भर्ती नहीं किया है उनकी संबद्धता निरस्त की जाए तथा जो नए अस्पताल इस योजना से जुड़ना चाहते हैं उनको रजिस्टर्ड किया जाए जिससे ज्यादा से ज्यादा हितग्राही लाभान्वित हो सके। राज्य सरकारों को इन अस्पतालों के भुगतान करने के निर्देश जारी करने का अनुरोध है।

(iv) Need to provide insurance cover to the crops produced by farmers against natural calamities including 'frost' in Rajasthan under Fasal Bima Yojana

श्री सुमेधानन्द सरस्वती (सीकर): मैं प्रधान मंत्री फसल बीमा योजना हेतु राजस्थान सरकार द्वारा जारी अधिसूचना की कमियों को प्रकाश में लाना चाहता हूँ। अधिसूचना के पेज 4 व 5 पर मौसम आधारित जोखिमो का विवरण है जिनसे फसल के नुकसान होने पर सम्बंधित बीमा कंपनी द्वारा क्लेम जारी किया जाता है। इनमे 'पाला' शब्द का जिक्र नहीं है जबकि राजस्थान के बहुत हिस्सों का पारा शून्य से भी नीचे जाता है। भारत सरकार द्वारा इस योजना हेतु जारी ऑपरेशनल गाइडलाइन्स के पेज 55 पर पाले से होने वाले नुकसान को मौसम आधारित जोखिमो मे शामिल किया गया है और सीकर जिले की रामगढ़ शेखावाटी व फतेहपुर तहसील मे किसानो की रबी फसलो मे सिर्फ गेहूं का बीमा किया जा रहा है। जबकि उक्त तहसील मे किसानो द्वारा चन्ना व सरसो का भी उत्पादन किया जाता है व जिला स्तरीय तकनीकी कमेटी की सिफारिश पर बैंको द्वारा यहां के किसानो को इन फसलो हेतु केसीसी की सुविधा दी जा रही है। बीमा कंपनी किसानो को क्लेम से वंचित करने के लिए इन फसलो को बीमा के दायरे से बाहर रख रही है।

मेरा सरकार से निवेदन है कि कृपया इन कमियों को संज्ञान मे लेकर पूरा करे ताकि किसानो को इस योजना का पूरा लाभ मिलता रहे।

(v) Need to upgrade district hospital in Ashoknagar district headquarters to Medical college and establish an AIIMS in Guna district headquarters

श्री कृष्णपालसिंह यादव (गुना): मेरे संसदीय क्षेत्र के अंतर्गत आने वाले दो जिले गुना और अशोकनगर में व्यापक स्वास्थ्य सुविधाओं का अभाव है। गुना को भारत सरकार द्वारा आकांक्षी जिलों की सूची में भी शामिल किया गया है और अशोकनगर में वर्तमान में सिर्फ एक ही जिला अस्पताल है जहाँ प्रतिदिन मरीजों की संख्या बहुत अधिक रहती है जिसके कारण समय पर उनका उपचार नहीं हो पाता है।कोरोना महामारी के समय भी स्वास्थ्य सुविधाएं ना होने के कारण कई मरीज़ों की मृत्यु हो गई और गुना लोक सभा के लोगों को गंभीर बीमारियों के उपचार के लिए दूसरे शहरों में जाना पड़ता है जिससे उन्हें असुविधा होती है। भविष्य में इस प्रकार की स्थिति का निवारण करने हेतु मेरा सरकार से निवेदन है कि अशोकनगर जिला मुख्यालय में जिला अस्पताल को upgrade करके मेडिकल कॉलेज का दर्जा दिया जाए और प्रधान मंत्री स्वास्थ्य सुरक्षा योजना के माध्यम से गुना जिला मुख्यालय में AIIMS की स्थापना हेतु तत्काल स्वीकृति प्रदान की जाए जिससे मेरे लोक सभा क्षेत्र के निवासियों को मूलभूत स्वास्थ्य सेवाओं से वंचित न रहना पड़े और सरकार द्वारा संचालित स्वास्थ्य योजनाएं जैसे आयुष्मान भारत का लाभ भी हर व्यक्ति तक पहुँच सके और गुना के समग्र विकास को गति मिले।

(vi) Regarding establishment of a Sainik School in Godda/Deoghar

DR. NISHIKANT DUBEY (GODDA): I wish to draw the kind attention of the Government towards the backwardness of Santhal Pargana region in general and the area(s) of Godda and Deoghar, in particular which happens to be my Lok Sabha constituency. The overall condition of Education in this region is a subject-matter of utter neglect inspite of the fact that since time immemorial, the entire region was considered to be a harbinger of ancient education practices and dissemination of social norms and mores. There has been a vociferous demand of establishing a Sainik School in Godda/Deoghar so that this area could also share the pride of having quality education to their children.

In February 2016, the then Honourable Defence Minister, visited my Constituency and after acknowledging the backwardness of the region, he was kind to announce the setting up of a Sainik School in Godda/Deoghar. Further, as a consequence to the said announcement, the Project for establishing a Sainik School was immediately sanctioned by the Ministry of Defence. However, it is a matter of concern that since then, more than seven years have elapsed, but the entire Project has not witnessed any visible progress. I, therefore, request the Government to expedite the Project.

(vii) Need to set up an AIIMS in Mahoba, Uttar Pradesh

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): बुंदेलखंड में केंद्र और राज्य सरकारों द्वारा राजमार्ग विकास, जलप्रबंधन, उद्योगों के विकास इत्यादि अनेक विकास के कार्य किए जा रहे हैं और बुंदेलखंड की स्थिति में सुधार आ रहा है। इन सब प्रयासों से बुंदेलखंड में पर्यटन विकास की संभावनाएं भी तेजी से बढ़ी है पर इस सभी पक्षों के विकास के उपरांत भी अभी भी स्वास्थ्य सुविधाओं विशेषकर गंभीर बीमारियों के इलाज हेतु मरीज बुंदेलखंड के आसपास के इलाकों में जाते है। इनमें भी विशेषकर कैंसर और किडनी के रोगों के लिए उपचार के लिए अन्य क्षेत्रों में जाने वाले मरीजों की संख्या सर्वाधिक है। ये इलाज खर्चीले हैं। मेरे संसदीय क्षेत्र हमीरपुर (उ०प्र०) के अधिसंख्यक जन गरीब हैं और उनको ईलाज के लिए बड़े नगरों में भटकना भी पड़ता है। यद्यपि केंद्र और राज्य सरकार द्वारा इलाज के खर्च के लिए हर संभव सहायता प्रदान की जाती है परन्तु बड़े नगरों में इलाज के खर्च के अतिरिक्त अन्य व्यवहारिक समस्याओं और खर्चों से भी मरीज और उसके तीमारदारों को जूझना पड़ता है और यदि मरीज दिहाड़ी मजदूर या छोटा व्यापारी है तो उसके लिए और भी अधिक समस्याएँ उत्पन्न हो जाती है। महिलाओं के रोग संबंधी बीमारियों में तो यह स्थिति और भी जटिल हो जाती है। अधिकतर मामलों में महिलाओं को बीमारी की अंतिम स्थिति में ही बड़े नगरों को ले जाया जाता है या नही भी ले जाया जाता है जिसके दुष्परिणाम महिलाओं के स्वास्थ्य पर पड़ते हैं।

स्थानीय क्षेत्र में ही गंभीर बीमारियों का इलाज उपलब्ध होने से न सिर्फ त्वरित इलाज संभव हो सकेगा अपितु अतिरिक्त खर्चों के साथ मरीज को अन्य समस्याओं से भी नहीं जूझना पड़ेगा और विशेष रूप से महिलाओं और बच्चों को लाभ मिल सकेगा। इस हेतु महोबा में एम्स के निर्माण की अत्यधिक आवश्यकता है। एम्स बन जाने से न सिर्फ असाध्य रोगों के उपचार की सुविधा उपलब्ध हो सकेगी। अतःमै लोक कल्याणकारी केंद्र सरकार से यह निवेदन करता हूँ कि कैंसर और अन्य असाध्य रोगों के उपचार के साथ साथ अन्य सभी रोगों के उपचार हेतु महोबा(उ०प्र०) में एम्स का शीघ्रातिशीघ्र निर्माण किया जाए।

(viii) Regarding establishment of an Indian Agriculture Research Centre or Agriculture University in Ganganagar Parliamentary Constituency

श्री निहाल चन्द चौहान (गंगानगर): मेरा संसदीय क्षेत्र जिला श्रीगंगानगर एक सीमावर्ती और कृषि प्रधान जिला है, जहाँ मुख्यत: गेहूं, सरसों, जौ, चना, कपास, किन्नू की फसलें बड़ी मात्रा में होती है, इसलिए श्रीगंगानगर को 'खाद्यान का कटोरा' कहा जाता है। देश के इस सीमावर्ती क्षेत्र में इतने बड़े पैमाने पर खेती होने के बावजूद भी आज तक यहाँ भारतीय कृषि अनुसंधान केंद्र या कृषि विश्वविद्यालय स्थापित नहीं हो सका है, जो कि इस कृषि संपन्न जिले के लिए बेहद दुर्भाग्यपूर्ण है। माननीय प्रधानमंत्री जी के नेतृत्व में केंद्र सरकार किसानों की आय को दोगुना करने और कृषि के क्षेत्र में नई तकनीक लाने पर बहुत जोर दे रही है, ताकि किसानों को उनकी फसल का अधिकतम मूल्य मिल सके। इसी कड़ी में मेरा केंद्र सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र गंगानगर में भारतीय कृषि अनुसंधान केंद्र या कृषि विश्वविद्यालय की स्थापना की जाए, ताकि इस क्षेत्र के किसानों को नवीनतम कृषि अनुसंधान का लाभ मिल सके, साथ ही यहाँ के कृषि विद्यार्थियों को कृषि संकाय की उच्च शिक्षा प्राप्त हो सके।

(ix) Regarding concessional toll for the media persons at Raiganj toll plaza

SUSHRI DEBASREE CHAUDHURI (RAIGANJ): I request the Government to provide concession to all the local reporters who travel on regular basis through the newly installed toll plaza in Raiganj, West Bengal.

(x) Regarding inclusion of traditional craft in the educational syllabus

श्री विवेक नारायण शेजवलकर (ग्वालियर): सदियों से परपंरागत तौर से अपने विभिन्न उपकरणों, हाथ और औजारों से काम करने वाले कारीगरों और शिल्पकारों ने भारत को सदैव गौरवान्वित किया है। भारत की महान संस्कृति पर इनकी कला व कौशल की गहरी छाप है। इस बार बजट में पीएम विश्वकर्मा कौशल सम्मान योजना' की शुरूआत की गई है।

इस योजना से ये लोग अपने-अपने उत्पादों की गुणवत्ता, पहुंच, व संख्या में वृद्धि कर सकते है। वित्तीय सहायता के अलावा उन्नत कौशल प्रशिक्षण, अत्याधुनिक प्रभावशाली व डिजिटल प्रौद्योगिकियों तक इनकी पहुंच होगी। स्थानीय व वैश्विक बाजारों से जुडाव, ब्राण्ड संवर्धन व सामाजिक सुरक्षा की गारंटी सरकार इन्हें देगी। इनके द्वारा तैयार किये जाने वाले उत्पादों से आत्म निर्भर भारत की भावना को बढावा मिलेगा। इन विश्वकर्माओं में अधिकतर लोग अनुसूचित जातियां, अनुसूचित जन जातियां, ओ.बी.सी. महिलायें व समाज के सभी वर्गों के कमजोर तबके से आते है। आर्थिक दृष्टि से कमजोर एक बहुत बड़े वर्ग को इस योजना से अपना जीवन स्तर उंचा उठाकर सबके साथ चलने का अवसर प्राप्त होगा। इसके लिए देश के यशस्वी प्रधानमंत्री जी एवं वित्त मंत्री जी के प्रति हार्दिक आभार व्यक्त करता हूँ।

क्या सरकार पारंपरिक शिल्पकला को शैक्षणिक पाठ्यक्रम में शामिल करने पर विचार कर रही है ?

(xi) Need to provide better railway connectivity to Malda Town Railway Station in West Bengal

श्री खगेन मुर्मु (माल्दहा उत्तर): मेरे संसदीय निर्वाचन क्षेत्र का मालदा टाउन रेलवे स्टेशन अति व्यस्त रेलवे स्टेशन है जहां से प्रतिदिन हजारों की संख्या में लोग यात्रा करते हैं विशेष रूप से इलाज के लिए और अपने अन्य व्यवसाय कार्य हेतु हजारों लोग दिल्ली, बेंगलुरु और दक्षिण भारत के अन्य शहरों की यात्रा करते हैं। मालदा टाउन से होकर इन शहरों को जाने वाली ट्रेने बहुत कम है और जो ट्रेन चलती है उनमें मालदा टाउन का कोटा बहुत कम होने के कारण यात्रियों को कंफर्म टिकट नहीं मिल पाता है और यात्रा में बहुत कठिनाई होती हैं। इन्हीं तत्वों के दृष्टिगत, माननीय रेल मंत्री जी का ध्यान निम्नलिखित प्रस्ताव पर आकृष्ट करना चाहता हूं।

मालदा टाउन रेलवे स्टेशन को मॉडल रेलवे स्टेशन की तरह बनाए जाए एवं मालदा रेलवे स्टेशन पर वंदे भारत एक्सप्रेस (गुवाहाटी से नई दिल्ली) का ठहराव किया जाए। मालदा टाउन से नई दिल्ली और बेंगलुरु के लिए एक सुपरफास्ट ट्रेन चलाई जाए। मालदा टाउन से होकर जाने वाली सभी ट्रेनों में अलग अलग से एक-एक कोच (मालदा टाउन कोटा) लगाए जाए। अगर यह संभव ना हो तो मालदा के लिए अधिकतम संभव कोटा आवंटित किया जाए।

(xii) Regarding effective 4G Network in the country

श्री रवि किशन (गोरखपुर): मैं उत्तर प्रदेश के गोरखपुर संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व करता हूँ। गोरखपुर के दूर दराज के इलाक़ों में आज भी 4G नेटवर्क उपलब्ध नहीं है जिससे मेरे क्षेत्र के लोगों विशेषकर छात्रों, शिक्षा जगत के लोगों और व्यापार से जुड़े लोगों को अनेक प्रकार की कठिनाई का सामना करना पड़ता है। ऑनलाइन पढ़ाई करने वाले छात्रों को विशेष कठिनाई होती है। हमारे यशस्वी प्रधानमंत्री जी के DIGITAL INDIA का सपना 4G की सफलता पर निर्भर करता है और अब 5G नेटवर्क भी आ गया है। यदि ये नेटवर्क संपूर्ण भारत में ठीक से काम नहीं करेगा तो देश में DIGITAL DIVIDE CREATE होगा जो देश की प्रगति में बाधक होगा। अतः मैं केंद्र सरकार से माँग करता कि हूँ 4G नेटवर्क प्रभावी तरीक़े से काम करे और इसके लिए संचार मंत्रालय द्वारा प्रभावी कदम उठाने की अविलंब आवश्यकता है। सूचना क्रांति के इस युग में हमारा जीवन इंटरनेट और मोबाइल फ़ोन पर पूर्ण रूप से आश्रित हो गया है। अतः राष्ट्रहित में 4G और 5G का प्रभावी तरीक़े से काम करना नितांत आवश्यक है और केंद्र सरकार अविलंब ठोस कदम उठाए ताकि यह नेटवर्क निर्बाध गति से काम करे और देश की प्रगति में अपना अमूल्य योगदान दे।

(xiii) Regarding construction of a Railway Underpass at Wadakkanchery, Kerala

KUMARI RAMYA HARIDAS (ALATHUR): I would like to draw the attention of the Government towards one of the major issue in my Parliamentary constituency. About 10 years ago, the Wadakkanchery ROB has been inaugurated and consequent to it the old railway level crossing at wadakkanchery 09(WKI) closed for ever. Due to the closure of the level crossing the residents of Pullanikkad, Mangalam, Engakkad, Panangattukara and Kallampara, more than 8000 people have to travel about 2 Kilometre to reach their nearest town at Wadakkanchery on which they depend for their daily needs.

In this area, there are 3 Primary schools, 6 places of worship including churches, Temples and mosques, two major hospitals and 5 anganawadies. The main higher education institutions, government offices and business establishments are situated at Wadakkanchery town. The people of this area either cross the railway track or go around two kilometer distance to reach at wadakkanchery town. During the last 10 years, nearly 50 people died while crossing the track in this area.

Hence, I humbly request the Government to solve this problem, take necessary initiative to construct an under pass in the Wadakkanchery old level crossing location to prevent the sacrifice of further valuable human lives.

(xiv) Regarding review of airfare for critical patients availing passenger aircraft for evacuation

SHRI KULDEEP RAI SHARMA (ANDAMAN & NICOBAR ISLANDS): Andaman and Nicobar Islands are situated nearly 1200 KM away from nearest Airport in Mainland India-Chennai and Kolkata. For critical medical cases, evacuation in passenger aircraft is the only option and the family members of the patient have to pay Rs. 1,32,000 one way, excluding cost of tickets for patient attendants. However, rate of tickets for stretcher patients has been almost doubled without any valid reason to nearly Rs. 2,41,000. The steep hike is a cause of concern for islanders most of whom can't afford to buy tickets for stretcher patients at such a high rate. Charging such an exorbitant amount from stretcher patients during the time of medical emergencies is unethical and can also lead to death of the patient, if there is failure in paying such huge amount. Government had fixed the rate for stretcher patients from Andaman and Nicobar Islands, under which a stretcher patient had to pay only Rs. 29,000 which was issued through ANIIDCO and was revised in 2007. I request the Government to intervene in this matter and give special concession to all stretcher patients of Andaman and Nicobar Islands and issue necessary directions to all private Airlines Companies to allow evacuation of stretcher patients as presently only Air India is allowing these services.

(xv) Regarding reported violence against Christian minority

ADV. DEAN KURIAKOSE (IDUKKI): There is increase in targeted violence and hostility against the Christian minority. It started off as incidents of hate speech, but now it has grown into widespread attacks across the Country. People of the community are targeted by hate groups and in many cases, disruption of worship, desecration of churches, vandalisation of property and even physical attack on worshipers are reported. Many State Governments are arresting preachers and priests, for exercising their right of propagating their faith. The arrest of a preacher and his wife at Ghaziabad this month has led to widespread outrage. These actions are meant to have a chilling effect on religious freedom and the fundamental right to faith and worship enshrined in the Constitution.

During 2022, a total of 1,198 incidents of violence against Christians were reported till December, 2022. There is a consistent pattern to all these cases. In almost all incidents reported across the states, the pattern is of threats, coercion and aggression by vigilante mobs comprising religious extremists. I urge upon the Government to take immediate action and protect the fundamental right to practise and freely propagate their religion for the Christian minority.

(xvi) Need to increase efficiency of Ports

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): Tamil Nadu has the country's third largest coastline with a highly urbanized population. This locational advantage has enabled rapid industrialization within the State alongwith air and water connectivity. Tamil Nadu has three major ports namely, Chennai port, Tuticorin Port and Ennore Port alongwith many minor ports. Chennai port also happens to be the second largest container handling port in India. This makes the State a business conducive location.

However, the ports have started to face a serious lack of capacity to carry the container volumes leading to more congestion. This has led to reduction in the efficiency of operations at the ports even in Tamil Nadu since the requisite infrastructure is seriously lacking. Moreover, Indian ports experience high turnaround times for ships. Even though the turnaround times have reduced from 62.11 hours in 2019-20 to 55.99 hours in 2020-21, they are still higher compared to those of many South-East Asian countries like Singapore, which is only 48 hours.

I would, therefore, like to reiterate the impact of economic activities happening in port towns and cities which in turn add value to the State and national Domestic Products along with providing employment opportunities to the population residing there. Thus, I urge that the matter may kindly be seriously looked into.

(xvii) Need to release funds for payment of wages to workers under Mahatma Gandhi National Rural Employment Guarantee Scheme in West Bengal

SHRIMATI SAJDA AHMED (ULUBERIA): I would like to bring to the attention of the Government towards the delayed payment of wages to beneficiaries under the MGNREGS in West Bengal. As of the Financial Year 21-22 and 22-23, there are dues totaling Rs. 7029.00 crore in West Bengal, out of which Rs. 3286 crore constitutes wages owed to workers of the MGNREGA. The MGNREG Act mandates that workers are entitled to payment of wages within a fortnight of completing their work. Failure to comply with this provision results in the worker being entitled to compensation. Thus, any delay in payment of wages violates statutory provisions. The Honorable Chief Minister of West Bengal has already requested the Union Government to address this issue, and a delegation of seven Members of Parliament has also met with the Union Minister of Rural Development regarding this matter. Delayed payment of wages is unacceptable and can unnecessarily increase the compensation bill, thereby placing an avoidable financial burden on the Centre. It is important to note that any reasons for the delay in receiving wages are not the concern of the worker. Therefore, I urge upon the Government to release the payment for MGNREGS work in West Bengal without any further delay.

(xviii) Need to establish 'SC/ST/OBC Welfare and Grievance Redressal Committees' in higher educational institutions

SHRIMATI APARUPA PODDAR (ARAMBAGH): The cases of student suicides are on the rise and between 2014-21, the reported number of suicides in higher educational institutions is 122. It is shocking to note that out of the 122 student who committed suicides, 41 students are from OBC community, 24 from SC community, 4 from ST community, and 3 from religious minorities. The case is even worse in premier institutes such as IITs, NITs, IIMs, and Central Universities which are essentially hostile spaces for students from marginalized communities.

This fact unveils the reality that reservation alone is not enough for guaranteeing the rights of marginalized communities, but comprehensive psychosocial efforts are the need of the hour. Therefore, I request the Government to intervene in this matter and immediately establish 'SC/ST/OBC Welfare and Grievance Redressal Committees' in every higher educational institution for safeguarding their rights before more lives are taken.

(xix) Regarding sanction of an ECHS referral Hospital in Ongole, Prakasam district, Andhra Pradesh

SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE): My Parliamentary constituency is having approximately 13105 Ex servicemen and approximately 20,000 serving personnel. Most of their dependents are living in this Prakasam district. My District is having maximum number of Ex – servicemen in Andhra Pradesh. Giddalur town is part of Markapaur division with six mandals and mostly Ex-Servicemen are residing in this area. Giddalur is 145 kms away from district Headquarters. There is no empanelled hospital in Gidaalur as it is a small town.

The District Collector is ready to sanction 37 cents of land for Ex-servicemen Contributary Health Scheme (ECHs). Verification of land is done by Mandal Revenue Officer (MRO) and Revenue Divisional Office (RDO) and provide NOC for providing site under survey no. 441/3 of pernamitta for ECHS center. A suitable building is readily available for immediate opening of ECHS Referral Hospital in front of Unit Run Conteen (URC) canteen.

As per the data provided to me approximately 158 Ex- servicemen expired because of the lack of ECHS facilities in this area.

I request the Hon'ble Minister of Defence to kindly sanction an ECHS referral Hospital in Ongole on priority basis as this is under consideration within the Ministry of Defence.

(xx) Regarding protection of vulnerable coastal regions

SHRI BELLANA CHANDRA SEKHAR (VIZIANAGARAM): As per a report by the World Meteorological Organization, India is one of the few countries that are at the greatest risk of experiencing rising sea levels worldwide. Rising sea levels have a subsequent effect of loss of coastal ecosystems and ecosystem services, as well as groundwater salinisation and an increased risk of flooding that causes immense damage to life and property in these regions. This is already being experienced by states like Andhra Pradesh which has the second longest coastline in India, and wherein several building and road networks are at risk of submergence in coastal cities like Vishakhapatnam by 2050 according to RMSI, a risk management firm. It is, therefore, crucial to tackle the effect of the climate crisis by supplementing state efforts with national policies that enhance resilience against climate change and by investing in national projects like the application of Space Technology, as recommended in a report by Niti Aayog as such technology can be adapted to provide real-time information on major disasters like floods and cyclones. Therefore, I request the Government to take steps in this direction to ensure the protection of vulnerable coastal regions.

(xxi) Need to increase wages and work days under the MGNREGS

श्री कौशलेन्द्र कुमार (नालंदा): मैं माननीय ग्रामीण विकास मंत्री जी का ध्यान मनरेगा में मजदूरों की मजदूरी एवं काम का दिन बढ़ाने के साथ ही लम्बित राशि का भुगतान अविलम्ब कराने के लिए आकृष्ट करना चाहता हूँ। देश में कोरोनाकाल के समय से ही मजदूरों का ग्रामीण इलाकों में जीविका का एकमात्र यही साधन रह गया है। कोरोनाकाल में तो मनरेगा में मजदूरों को सही रूप से काम मिल रहा था, किन्तु अब करीब एक वर्ष से औसतन 28 से 30 दिन ही काम दिया जा रहा है। इस मंहगाई में उनका गुजारा नहीं हो रहा है। ऊपर से, केन्द्र सरकार द्वारा राज्यों को मनरेगा की राशि में भुगतान नहीं किया जा रहा है। राज्यों का साल दर साल बकाया बाधित है। आंकड़े बताते हैं कि बिहार राज्य देश में सर्वाधिक भूमिहीन श्रमिकों वाला राज्य है। यह संख्या करीब 88.61 लाख है। इनको मनरेगा के तहत लगातार 100 दिनों का काम गारंटी के साथ मिलना चाहिए, किन्तु वित्तीय अभाव के कारण औसतन 28 दिनों का ही काम मिल रहा है। साथ ही, बिहार में मनरेगा के तहत हरियाणा की तरह ही 300 रूपये से अधिक की मजदूरी तय करने की आवश्यकता है। अभी बिहार में मात्र 12 रूपये की बढ़ोतरी हुई है। पहले 198 रूपये तय था और मई, 2022 से 212 रूपये मिलना प्रारम्भ हुआ है। अन्य राज्यों में केन्द्र सरकार ने 7 प्रतिशत की वृद्धि की है। बिहार सरकार लगातार केन्द्र सरकार से आग्रह करती आ रही है कि मनरेगा मजदूरी बढ़ाई जाये और लम्बित राशि लगभग 1900 करोड़ रूपये का भुगतान किया जाये। यह माँग अविलम्ब स्वीकार होनी चाहिए साथ ही सभी मजदूरो को 100 दिनों का काम सुनिश्चित होना चाहिए।

(xxii) Regarding augmentation of guaranteed wage employment under the MGNREGA Scheme

SHRI K. NAVASKANI (RAMANATHAPURAM): I request the Hon'ble Minister that the number of working days under MGNREGA scheme be increased to 150 as against the present count of 100 days. In this regard, Chief Minister of Tamil Nadu has already tabled a proposal to Honorable Prime Minister. Most of the landless villagers are solely depending on this income and that too women are more predominantly benefited out of this.

So, I kindly request the Union Government to increase the same to 150 days and there is a long pending demand to hike the wages also. Hence, considering the present economic situation and the cost of living, I request the Government to increase the number of days along with revision of the wages.

Moreover, this scheme is not efficiently managed at all levels. So there should be a policy framework with rules and procedures for the assigned time bound execution of the projects at all levels like desalination of river beds/removal of 'Prosopis juliflora' etc.

(xxiii) Regarding filing of Annual Return under the Goods and Services Tax

SHRI JAYADEV GALLA (GUNTUR): GST objectives, such as cascading effect of indirect taxes; Uniform taxation; Reduction of multiple documentation for compliance; Easing tax administration, expanding tax net etc., have been achieved. But, registered persons under GST could not file their GST Annual Returns/Final Returns within time due to pandemic and restrictions. Considering hardships, Government of India provided relief by waiving late-fee/reducing interest rate for delayed payments in filing GSTR-3b & GSTR-1. However, no similar relief given to GSTR-9 & GSTR-9C. Clause 134 of Finance Bill, 2023, proposed that registered person shall not be allowed to furnish Annual Return U/s 44(1) of CGST Act after expiry of three years from due date. But, proviso to 134 says that GST Council may exempt and allow filing Annual Return under 44(1). Hence, I request the Hon'ble Finance Minister to look into this genuine issue and take it to GST Council for positive resolution for registered persons under GST.

(xxiv) Regarding revision of Pension of BSNL employees

SHRI P.R. NATARAJAN (COIMBATORE): When BSNL was formed on 01.10.2000, the employees of Telecom Department were enblock transferred to the new entity with the assurance that their pension will be paid by the Government. Necessary amendment was also made in the CCS (Pension) Rules, 1972 to ensure it. Accordingly the absorbed employees are being given pay and pension on IDA pay scales. Last pension revision was implemented from 01.01.2007 with 30% fitment, the maximum fitment recommended by the 2nd PRC. So the next pension revision was due from 01.01.2017 with 15% fitment recommended by the 3rd PRC. Unfortunately, initially the Government took the stand that pension revision is possible only after pay revision of BSNL employees and pay revision is being delayed due to the affordability condition stipulated by the 3rd PRC. Pension revision is no way linked to the pay revision of BSNL employee as pension is being given by the Government and the entire liability of pension lies with the Government after annulment of 60:40 condition in 2016. The pension contribution for the combined service of the absorbed BSNL pensioners have been paid to the Government at the maximum of their pay scales whereas the pension contribution from Central Government employees are being collected only according to the actual pay. Further, their counterparts, the Central Government pensioners were given pension revision with effect from 01.01.2016 as per the recommendations of 7th CPC. The assurance given to the absorbed BSNL employees of better prospects during the formation of BSNL thus stands violated. It is now

understood that the Department of Telecommunication has decided to delink pension revision from wage revision. But the issue is further delayed as no decision on the fitment factor is taken. The absorbed BSNL pensioners are fully justified to get 15% fitment for pension revision due to the aforementioned facts. Therefore, urgent intervention of the Hon'ble Minister of Communications is warranted for early settlement of the long pending issue as thousands of pensioners have expired without getting the benefit and it is continuing. An early revision of pension w.e.f. 01.01.2017 is needed.

माननीय सभापति : मुझे जितनी जानकारी है, हाउस में पेपर्स लाने की अनुमति है, प्लेकार्ड्स की नहीं। माननीय मंत्री जी।

… (व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Hon. Speaker has directed very categorically. … (*Interruptions*)

माननीय स्पीकर साहब ने डायरेक्शन दिया है कि प्लेकार्ड्स, तख्तियां लाकर प्रदर्शन नहीं करना है। … (व्यवधान) इसलिए मैं आग्रह करता हूं कि आज जो इन्फॉर्मेशन मिल रही है और सारी दुनिया के डायस्पोरों से हमें फोन आ रहे हैं कि इस सदन के एक नेता और सदस्य श्री राहुल गांधी भारत का अपमान कर रहे हैं। … (व्यवधान) He has cast aspersions on the hon. Speaker. … (*Interruptsions)*

स्पीकर के खिलाफ उन्होंने आरोप लगाया है। … (व्यवधान) इतना ही नहीं “Our mikes are not out of order; they are functioning, but you still can't switch them on.” यह क्या आरोप है? … (व्यवधान) यह डायरेक्टली स्पीकर पर और इंस्टिट्यूशन पर आरोप है। इन्होंने बाहर जाकर कहा है कि This is the height of insult to the Parliament, Sir. यह करते हुए ये लोग इधर तख्तियां लेकर अंदर आते हैं। … (व्यवधान) उन्होंने इतना ही नहीं कहा है, MPs who stand outside the Parliament, उनको भी अरेस्ट किया गया है। कहां अरेस्ट हुए हैं? ये झूठा आरोप दुनिया में और बाकी देशों में जाकर लगाते हैं।… (व्यवधान) भारत एक सॉवरेन कंट्री है। बाकी देशों द्वारा इंटरवीन करना भारत के लिए घोर अपमान है। … (व्यवधान) ऐसा करते हुए ये माफी मांगने के बजाए तख्तियां लेकर आ रहे हैं। तख्तियां लेकर आने वाले सदस्यों पर एक्शन होना चाहिए, यह हमारी डिमांड है। … (व्यवधान)

माननीय सभापति : सभा की कार्यवाही गुरुवार, दिनांक 16 मार्च, 2023 को प्रात: ग्यारह बजे तक के लिए स्थगित की जाती है।

<u>14.11 hrs</u>

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 16, 2023/Phalguna 25, 1944 (Saka).

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website and Lok Sabha Website at the following addresses:

http://www.parliamentofindia.nic.in
http://www.loksabha.nic.in

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition)